COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 45 OF 2017 & IA NO. 124, 125 OF 2017

Dated: 5th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd. ...Appellant(s)

Versus

The Petroleum & Natural Gas Regulatory Board & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Pankhuri Jain

Ms. Aastha Chawla

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Gaurav Mitra

Mr. Vishnu Sharma for R.2

ORDER

Learned counsel for respondent No.1 seeks three weeks more time to file reply. They may file the same on or before 29.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.06.2017 after serving copy on the other side.

List the matter on <u>14.07.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai) Chairperson

Ts/vg